

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
WEST ZONAL BENCH AT AHMEDABAD

REGIONAL BENCH – COURT NO. 03

Customs Appeal No.12919 of 2018

(Arising out of OIO-MUN-CUSTM-000-COM-14-18-19 dated 10/08/2018 passed by Commissioner of Central Excise, Customs and Service Tax-MUNDRA)

C.C.-Mundra

Office of the Principal Commissionerate of Customs,
Port User Buld. Custom House Mundra, Mundra
Kutch, Gujarat-370421

.....Appellant

VERSUS

Dhaval Agri Exports

Shri Hari Kutir, Rajkot-Morbi Road, Village-Bedi,
Rajkot, Gujarat

.....Respondent

APPEARANCE:

Shri Ajay Jain, Special Counsel for the Appellant
Shri. P D Rachchh, Advocate for the Respondent

CORAM:

HON'BLE MEMBER (TECHNICAL), MR. RAJU
HON'BLE MEMBER (JUDICIAL), MR. SOMESH ARORA

DATE OF HEARING: 17.09.2024
DATE OF DECISION:03.10.2024

The appeal is disposed of. For order, see order of date in CUSTOMS Appeal No. 10985 of 2017.

(RAJU)
MEMBER (TECHNICAL)

(SOMESH ARORA)
MEMBER (JUDICIAL)

Prachi